

## BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL**  
**KOLKATA BENCH**  
**KOLKATA**

C.P.(IB) No. 175/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**  
**Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Sreerampur Ispat Pvt.Ltd.-Vs- <del>Barjoria</del> Steel & Re-rolling Mills Pvt.Ltd. <i>Barjoria</i>		
Under Section	9 (1) IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Nitu Poddar, Authorised Representative of IRP		<i>Nitu Poddar</i> 11/12/2017
2.	Subodh Kumar Agarwal Author representative of Operational Creditor		<i>Subodh Kumar Agarwal</i> 11/12/2017

**O R D E R**

Ms. Nitu Poddar, authorised representative of Interim Resolution Professional (IRP) and Mr. Subodh Kumar Agarwal, authorized representative of the operational creditor are present.

Ld. Pr. CA has filed memo of appearance on behalf of the operational creditor. He has filed reply which may be taken on record.

In our order dated 28/11/2017 we have stated that Shri Pawan Kumar Tibrewalla, one of the Director of the corporate

debtor was present in the Court on 29/05/2017 and thereafter the case was fixed on 05/07/2017. On 05/07/2017 a prayer was made on behalf of the operational creditor by Shri Tibrewala, which was rejected in his presence. However, he was directed to serve a copy of the order on the Interim Resolution Professional (IRP).

Let notice be issued against Mr. Pawan Kumar Tibrewalla, promoter-Director of the operational creditor for being present in Court in person on **18/12/2017**.

Pr. CS for the IRP has submitted that operational creditor has not made payment for publication of notice in newspapers as well as not cooperating with IRP.

Pr. CA appearing on behalf of the operational creditor has given an undertaking that he will fully cooperate with the IRP and make payment.

In view of the submissions of the Pr. CS on behalf of IRP, we hereby direct the operational creditor to fully cooperate with the IRP in the matter.

List on 18/12/2017.

*Sd*  
(Jinan K.R.)  
Member (J)

*Sd*  
(V.P.Singh)  
Member (J)